

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

OA No. 391 of 2022

IN THE MATTER OF :

Brigadier Paramjit Singh and Other

...Petitioner

Versus

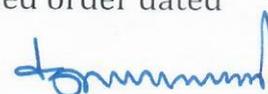
State of Haryana and Others

...Respondents

ADDITIONAL REPLY ON BEHALF OF RESPONDENT No. 2
MUNICIPAL CORPORATION, GURUGRAM IN
COMPLAINCE OF ORDER DATED 17.01.2023

MOST RESPECTFULLY SHOWETH:

1. That the above subjected OA has been filed primarily against the proposed construction of a commercial complex in respect of which, a notification was published by the Respondent No.3 i.e. Haryana Shehri Vikas Pradhikaran for e-auction to be held on 29.05.2022. Further, it has been prayed for restoration of water body on the land under ownership and control of Respondent No.3. Thus, grievance of the applicant is mainly against the Respondent No. 3 and no cause of action has arisen to file the present OA against the answering respondent.
2. That the answering respondent has filed its reply dated 17.11.2022, contents of the same are not being repeated herein for the sake of brevity. This Hon'ble Tribunal passed order dated



17.1.2023, relevant portion of the same is being reproduced below:

“7. The respondents no. 2 and 3 are also directed to file additional replies giving requisite details regarding action to be taken for restoration of the water body with budget estimate, requisite details regarding catchment area/connection of storm water drains to the same and green belt etc. with specific timelines within six weeks by email at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.”

3. That the present reply is being filed through Subhash Yadav, Nodal Officer (Env), Municipal Corporation, Gurugram who is authorized and competent to file the present reply in his aforesaid official capacity.

4. That it is most respectfully submitted that land to be restored as water body exclusively falls under ownership of the Respondent No.3 and any work over the land in question is to be carried out by the Respondent No.3. The answering respondent is ready and willing to provide the assistance as required by the respondent no. 3. It is worthwhile to mention here that treated wastewater can be provided by Gurugram Development Metropolitan Authority. Connection of Storm water Drain and treated water from GMDA mainline can be done by answering respondent within three months from request received from the respondent no.3.



5. That part from the above submissions, it is humbly submitted that if Respondent No.3 provides its consent to get the water body developed by the answering respondent, same can also be get done by answering respondent, however, exact particulars of area etc. to be restored will be required from the respondent no-3 i.e Haryana Shehri Vikas Pradhikaran (HSVP).

In view of the submissions made herein above, it is humbly prayed that present reply may kindly be taken on record. Any directions passed by this Hon'ble Tribunal shall be complied with.


Nodal Officer (Env.),
Municipal Corporation,
Gurugram.

Verification:

Verified at Gurugram on 16th day of March, 2023 that contents of the above reply are true and correct as per information derived from the official record.


Nodal Officer (Env.),
Municipal Corporation,
Gurugram.